

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

CA (CAA)-52(PB)/2017

IN THE MATTER OF:

Alchemist Life Science Ltd.

.... Applicant/petitioners

Order under Section 230-232 of the Companies Act

Order delivered on 07.11.2017

Coram:

**CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President**


**Ms. Deepa Krishan
Hon'ble Member (T)**

For the Applicant/petitioners : Ms. Harshita Verma, Advocate
For Respondent :

ORDER

Learned Counsel for the petitioner applies for withdrawal of the petition alongwith all the applications with liberty to file fresh one on the same cause of action by omitting unnecessary averments and incorporating appropriate facts.

In view of the statement made, the petition is dismissed as withdrawn with liberty in terms of the prayer made.


**(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT**


**(DEEPA KRISHAN)
MEMBER(TECHNICAL)**